IN THE CENTRAL AD. TRISTRATIVE TRIBUNAL,

LUCKNOW BENCH, LUCKNOW.

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O.A.No.404/91(L)

Date of Order: 25th October, '91

Chand Miyan

- Applicant.

Mr. Vimal Kumar

Counsel for the Applicant.

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D.G., S.I.R., CSIR & Ors.

Respondents.

CORAM:

1. The Hon'ble Mr. Kaushal Kumar - Vice Chairman.

2. The Hon'ble Mr. S.N. Prasad - Member (Judl.)

Mr. Kaushal Kumar, Vice Chairman.

This is an application filed under section 19 of the Administrative Tribunals Act, 1985, wherein the applicant who was working as a Head Mechanic in the Central Drug Research Institute, Lucknow, has challenged the order dated 30th July,1991 by which a senalty of removal from service was imposed upon him. The applicant has filed an appeal against the impugned order on 7/9/91. The learned counsel states that the appeal has not yet been disposed of by the appellate authority. A period of six months has also not lapsed after filing of the appeal and hence the present application is pre-mature in terms of the provisions of the Section 20 of the Administrative Tribunals Act, 1985.

- 2. In the circumstances, while dismissing the application, we direct the respondents to dispose of the appeal on merits through a speaking order within a period of three months from the date of receipt of a copy of this order.
- 3. The applicant will be at liberty to file a fresh O.A. if so advised, after he has exhausted the remedies available to him under the service rules.

(S.N. PRASAD)

ME. BER (JUDL.)

(Kaushal Kumar) Vice Chairean.